

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.6  
**C.P.(IB)/149(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Ahepra Healthcare Ltd  
V/s  
Norris Medicine Ltd

.....Applicant

.....Respondent

**Order delivered on ..14/06/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pranav Thakkar, Advocate.  
For the Respondent : CA, Mr.Vivek Zalavadiya on behalf of  
PCA, Dr. Hiten Parikh.

**ORDER**

This application is filed under Section 9 of the Insolvency and Bankruptcy Code, 2016. We have perused the record. This application is filed on 1<sup>st</sup> September, 2021

The default amount is stated to be **Rs.20,79,887/-** which is less than Rupees One Crore. As per the Notification of the Ministry of Corporate Affairs, New Delhi, dated 24th March, 2020 read with Section 4 of the IBC, 2016, this application is below threshold and not maintainable. We are supported by the judgment of the Hon'ble NCLAT dated 25th October 2021 passed in the matter of ***Jumbo Papers Products vs. Hansraj Agrofresh Pvt. Ltd.*** Accordingly, CP (IB)/149(AHM)2021 stands disposed of.

However, the issue in said judgment of Hon'ble NCLAT is pending for decision before the Hon'ble Supreme Court. Hence, subject to the outcome of the decision of the Hon'ble Supreme Court, the applicant will be at liberty to revive/restore this application.

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**